GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1357 ANSWERED ON:08.08.2011 ANTI DUMPING DUTY ON THE IMPORT OF PVC Singh Shri Ravneet

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is aware that 'Poly Vinyl Chloride' used in making adhesives being imported from some countries is below normal price; and

(b) if so, whether the Ministry is mulling imposing of any anti-dumping duty on import of such chemicals and the steps taken by the Government to protect domestic industry against such imports?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) On the basis of applications filed by the domestic industry, Directorate General of Anti-Dumping & Allied Duties (DGAD) initiated the following anti-dumping investigations concerning imports of "Poly Vinyl Chloride" :

(i) "PVC Paste Resin" from EU, Saudi Arabia and Korea RP was initiated on 22.8.2003. Final findings were issued on 20.8.2004 and the definitive anti-dumping duties were levied by the Department of Revenue on 7.10.2004. Further, a Sunset Review (SSR) was initiated on 31.3.2009. Final findings in respect of SSR were issued on 26.4.2010 and duty was imposed by the Department of Revenue on 25.6.2010. PVC imports from the EU continues to attract AD levies.

(ii) "Poly Vinyl Chloride (suspension grade)" from Taiwan, China PR, Indonesia, Japan, Korea, Malaysia, Thailand & USA was initiated on 28.6.2006. Final findings were issued on 26.12.2007 and the definitive anti-dumping duties were levied by the Department of Revenue on 23.1.2008.

(iii) "PVC Paste Resin" from China PR, Japan, South Korea, Malaysia, Russia, Taiwan and Thailand was initiated on 3.11.2009.Preliminary findings were issued on 11.6.2010. Provisional anti-dumping duties were levied by the Department of Revenue on 26.7.2010. Final findings were issued on 2.5.2011. Definitive anti-dumping duties were levied by the Department of Revenue on 26.7.2011.